

SHRI BALBIR PUNJ (Orissa): Sir, I want to say something.

MR. DEPUTY CHAIRMAN: I cannot take it. Mr. Punj, you are a senior Member. I need not tell you. I cannot allow.

SHRI BALBIR PUNJ: Sir, just one minute.

MR. DEPUTY CHAIRMAN: What is that you want to say?

SHRI BALBIR PUNJ: Sir, it is not just a matter of corruption...

MR. DEPUTY CHAIRMAN: No, nothing will go on record. Now, Shri Moinul Hassan... (*Interruptions*). It is not going on record.

**Situation arising out of the Maoist attacks in different parts
of the country**

SHRI MOINUL HASSAN (West Bengal): Mr. Deputy Chairman, Sir, I remember the hon. Prime Minister of the country saying on two occasions, "The Maoists activities as well as the Left-Wing Extremism is a great threat to the internal security of our nation." But, Sir, the incidents are increasing day by day. The common people are losing their lives, and, the affected area is extending. Sir, during the last two weeks, in Jharkhand, twenty police people have been killed by the Maoists activists.

Sir, in a specific area in my State, in the last five months, more than seventy workers of my party have been killed. The Maoists are attacking at one place and are taking shelter in other areas. Sir, in Lalgarh in West Bengal, joint action by the Government of India and the Government of West Bengal is being taken. But, Sir, I have seen that they have shifted to Jharkhand. After some time, they come back and destabilise the normal situation. Sir, normalcy is not being restored in this process. So, my first demand is that effective coordination with the adjoining States of West Bengal and Jharkhand should be established by the Government of India through its officers and Ministers.

Sir, while this joint action was going on, I have seen in the media some Ministers belonging to the Union Cabinet going to Lalgarh, breaking Rule 144, speaking and giving *bhashan* in meetings, instigating the people, and, also encouraging Maoists. Sir, it is absolutely perplex situation. So, I would like to know whether these Ministers know the guidelines of the Government of India with respect to what to do and what not to do. The Government should come out with a fresh vision in this regard. Sir, in this regard, with your kind permission... (*Time-bell rings*) Sir, forty seconds were lost.

MR. DEPUTY CHAIRMAN: No, no. The clock was restarted. Please conclude.

SHRI MOINUL HASSAN: Sir, in this regard, with your kind permission, I would like to quote only one sentence of the Home Minister, which he said in this very House. "All sections of the House must recognize that if we must remain a democratic republic ruled by law, we must collectively rise and face the challenge of Left-Wing Extremism." Sir, the Home Minister is saying, "collectively rise", but the Members of the Union are not doing this. I would like to

request the Government of India to come out with a clear vision in so far as Lalgarh case is concerned.

SHRI SITARAM YECHURY (West Bengal): Sir, I would like to associate myself with this important matter and add that the Government must explain as to how the Ministers of the Union Cabinet are instigating the Maoists. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He has mentioned it. ...*(Interruptions)*... You just associate. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I would also like to associate myself with the issue raised by my colleague. ...*(Interruptions)*...

SHRI SAMAN PATHAK (West Bengal): Mr. Deputy Chairman, Sir, I also associate myself with this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please associate only. ...*(Interruptions)*... Okay. Now, Shri P. Rajeeve.

Discrimination against women candidates in the recruitment process of the State Bank of India

SHRI P. RAJEEVE (Kerala): Mr. Deputy Chairman, Sir, I would like to draw the attention of the Government towards the barbaric discrimination against women candidates in the recruitment process of State Bank of India. Sir, in the medical fitness test, which is the last stage of recruitment, the women candidates are compelled to undergo a pregnancy test, which has been introduced for the first time in the State Bank of India. Now, the LIC is also thinking of introducing this pregnancy test in their recruitment process.

Sir, as per the directions, in case of a female candidate, if it is found that she is pregnant, she should be rendered 'temporarily unfit', and, after three months of delivery, she should also be compelled to undergo another pregnancy test. In the guidelines, clause (a) states, for females, pregnancy is a bar for immediate appointment. Only after three months of the delivery, a fresh examination should be undertaken.

This compulsory pregnancy test in the recruitment process does not find place in any other bank including private banks in this country. It is shameful for the country. Therefore, I urge upon the Finance Minister to intervene in this matter and amend these guidelines immediately. Thank you.

श्री कलराज मिश्र (उत्तर प्रदेश) : उपसभापति जी, मैं स्वयं को इससे संबद्ध करता हूँ।

श्री प्रकाश जावडेकर (महाराष्ट्र) : उपसभापति जी, मैं स्वयं को इससे संबद्ध करता हूँ।

Supply of spurious milk in Maharashtra

श्री राजनीति प्रसाद (बिहार) : सर, मैं एक बहुत ही महत्वपूर्ण बात सदन के सामने रखना चाहता हूँ। हमारे देश में हजारों, लाखों मिठाई की दुकानें हैं, लेकिन न्यूज आया है कि 5 लाख लीटर सिंथेटिक दूध पूरे सतारा, महाराष्ट्र में सप्लाई किया गया। वह दूध न गाय का है और न भैंस का, बल्कि उसे कैमिकल्स से